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O.A.Nos.798 & 799 of 2022

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in
C.S.(Comm.Div.)No.246 of 2022

C.SARAVANAN, J.

The applicant/plaintiff has been given a right by the Board of Control for Cricket in India (BCCI) in respect of the events to be held for a Session 2023-2027 and has been licensed for broadcasting the events.

2. It is submitted that the Indian Premier League (IPL) auctions/events is likely to be held on 23.12.2022 and that respondents 1 to 26 in these applications being the Internet Service Provider (ISP) are likely to broadcast the event without any authorization from the applicant/plaintiff. It is further submitted that several unknown persons also attempt to violate the rights conferred on the applicant/plaintiff under a Letter dated 15.12.2022 of Board of Control for Cricket in India (BCCI).

3. The applicant/plaintiff has made out a *prima facie* case on merits for grant of interim relief. The balance of convenience is also in favour of the applicant/plaintiff, for grant of interim relief. No prejudice or harm will be caused, if an ad-interim injunction is granted as prayed for at this stage in



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favour of the applicant/plaintiff.

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4. It is noticed that in a similar case, this Court has already intervened and has granted interim relief in favour of the applicant/plaintiff in C.S.(Comm.Div)No.163 of 2022 vide its order dated 18.08.2022.

5. In view of the above, there shall be an interim order restraining the respondents/defendants from infringing the rights conferred on the applicant/plaintiff for a period of four weeks.

6. The applicant/plaintiff is directed to comply with the requirements of Order XXXIX Rule 3 of C.P.C.

7. List this case on 19.01.2023 for further orders.

21.12.2022

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Note: Issue Order Copy on 21.12.2022.



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